

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3954
TO BE ANSWERED ON 10.08.2018

Co-Processing of Wastes

3954. SHRI DEVUSINH CHAUHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether for implementation of co-processing of the wastes, State Governments have to obtain permission from the Central Pollution Control Board (CPCB) in terms of New Rule-9 (earlier Rule 11) of Hazardous and Other Wastes (M&TM) Rules, 2016;
- (b) if so, whether obtaining permission from CPCB is a long process and people opt for other alternatives which may not be in line with overall objective and if so, the details thereof;
- (c) whether State Pollution Control Boards (SPCB) have been granted powers to allow such waste to be used as fuel or raw material but with a rider that Standard Operating Procedures (SOPs) shall be prepared by CPCB and SPCBs shall not exercise such powers till approval of CPCB is granted and if so, the details thereof; and
- (d) whether this matter is pending since long for approval of the Government and if so, the details thereof and the time by which it is likely to be resolved?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) & (b) As per the provision under Rule 9 of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016, utilisation of hazardous and other wastes for co-processing or for any other use is to be carried out only after obtaining authorisation from State Pollution Control Boards (SPCB) on the basis of Standard Operating Procedures (SOPs) or guidelines prescribed by the Central Pollution Control Board (CPCB). The CPCB has a well laid down procedure for expeditious consideration of applications under Rule 9 of the Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016. The CPCB has prepared forty five SOPs on utilisation of hazardous and other wastes.
- (c) & (d) SPCBs can grant authorization for co-processing of wastes in cases where SOPs or guidelines have been prepared by CPCB. In those cases where, SOPs or guidelines are not available for specific utilisation, approval has to be obtained from CPCB which grants approval after trial runs.
